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O.A. No. 1143/06

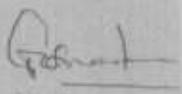
20.10.2006

Hon'ble Mr. G.C. Srivastava, V.C.  
Hon'ble Mr. A.K. Bhatnagar, J.M.

Heard Sri P.K. Tiwari, learned counsel for the applicant.

This O.A has been filed seeking appointment to a Class IV post in Railways. It has been stated that the applicant was selected for appointment out of Mini ~~rry's~~ quota but he has not got the appointment order so This matter relates to an appointment supposedly ordered in 1996. Learned counsel for the applicant has stated that he has made several representations but no action has been taken by the respondents so far. It is well settled ~~principle~~ principle that ~~the~~ repeated representations do not extend the limitation. The applicant has ~~also~~ filed a delay condonation application but the reasons stated therein are not at all convincing. In view of this the O.A is rejected being barred by limitation.

  
J.M.

  
V.C.

Anand/-